

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 300 OF 2015 &
IA NO. 631 OF 2016 & IA NO. 366 OF 2019

Dated: 1st April, 2019

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Hindustan Electricity Generation Co. Pvt. Ltd.

Versus

Central Electricity Regulatory Commission & Ors.

.... **Appellant(s)**

.... **Respondent(s)**

Counsel for the Appellant(s): Mr. Sudhanshu Batra, Sr. Adv.
Mr. Parthiv J. Mehta
Mr. Jitender Kr. Kranti
Mr. Aditya Mishra
Amahe Cama

Counsel for the Respondent(s): Mr. Dhananjay Baijal for R-1

Mr. Sitesh Mukherjee
Mr. Divyanshu Bhatt for R-2

Mr. Hemant Singh
Mr. Lakshyajit Singh Bagdwal for R-18

ORDER

(IA No. 366 of 2019 – for substitution of the name of the appellant)

Heard the learned senior counsel appearing for the Appellant and the learned counsel for the Respondent Nos. 1, 2 and 18.

The learned senior counsel for the Appellant, at the outset, submitted that, the instant IA has been filed by the Appellant for substitution of the name of the appellant to Telegaon Industrial Parks Private Limited along with affidavit in support. Further, he submitted that, in the light of the his submissions and the statement made in the IA and reasons shown therein, the same may kindly be accepted and the IA may kindly be allowed in the interest of justice & equity.

The learned counsel for the Respondent Nos. 1, 2 and 18 submitted that, they do not have any objection on the IA filed by the Appellant for substitution of the name of the appellant to Telegaon Industrial Parks Private Limited.

Submissions of the learned senior counsel for the Appellant and the learned counsel for the Respondent Nos. 1, 2 and 18, as stated supra, are placed on record.

In the light of the light of the submissions the submissions of the learned senior counsel for the Appellant and the statement made in the IA and reasons shown therein, the same are accepted. IA is allowed.

APPEAL NO. 300 OF 2015 &
IA NO. 631 OF 2016

The learned counsel, Mr. Dhananjay Baijal, appearing for the first Respondent submitted that, the instant matter may kindly be listed after two weeks on the ground that the learned arguing counsel for the first Respondent, Mr. Nikhil Nayyar, has been designated as Senior Counsel. Therefore, he prays for two weeks' time to enable the first Respondent to make some alternative arrangements.

Submissions of the counsel for the first Respondent, as stated supra, are placed on record.

Time is granted as requested by the counsel for the first Respondent.

List the matter for hearing on **22.04.2019**, as agreed by the learned counsel for the Appellant and the Respondent Nos. 1, 2 and 18.

(Ravindra Kumar Verma)
Technical Member

vt/ss

(Justice N. K. Patil)
Judicial Member